

Central Administrative Tribunal
Principal Bench: New Delhi

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O.A. No. 1047/95
New Delhi this the 30th day of April 1997
Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

1. All India General Duty Medical Officers Association through its General Secretary,
Dr. Dinesh Bansal, A-3/155, Paschim Vihar, New Delhi.
2. Dr. S.K.Malik
S/O Late Dr. B.S.Malik
Working as Additional Medical Superintendent
Lok Nayak Jai Prakash Narayan Hospital
New Delhi.Applicants

(By Advocate: Shri Ajit Puddiserry)

Versus

1. The Govt. Of the National Capital Territory of Delhi,
through the Secretary (Medical)
Department of Medical and Public Health,
Old Secretariat, 5 Sham Nath Marg,
Delhi.
2. The Union of India
through The Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan,
New Delhi.Respondents

(By Advocate: Shri Vijay Pandita)

ORDER(Oral)

By Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. In view of the contents of respondent's order dated 21.2.97, a copy of which is taken on record Shri Puddiserry very fairly submits that relief 8-A in so far as quashing of the order dated 1.6.95 is concerned, does not survive. The other part of the relief prayed for is a direction that only officers belonging to the G.D.M.O. sub-cadre ^{should} ~~can~~ be appointed to the post in question.

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3. In so far as this portion of the relief prayed for is concerned, we trust that the respondents will fill up the post in question ~~strictly~~ ^{strictly} in accordance with the rules and in the event that the applicants ~~have~~ have any grievance thereafter, it will be open to them to agitate the same in the manner prescribed by law.

4. With the above directions the O.A. stands disposed of. No costs.

A Vedavalli
(Dr. A. Vedavalli)
Member (J)
cc.

S.R. Adige
(S.R. Adige)
Member (A)